

(घ) दिल्ली प्रशासन ने सूचित किया है कि उसके पास इस सम्बन्ध में ठीक-ठीक जानकारी नहीं है। फिर भी हो सकता है कि कुछ मामलों में फर्श पर कोटा पत्थर जमावे के लिए चूना और राख का उपयोग किया गया हो।

Annual Plans set for Jammu and Kashmir

3758. SHRI GHULAM RASOOL KOCHAK: Will the Minister of PLANNING be pleased to state:

(a) whether the State Government of Jammu and Kashmir has pointed out to the Union Government that Annual Plans set for Jammu and Kashmir during 1982-83 are not sufficient to meet the minimum needs of the State;

(b) if so, whether Jammu and Kashmir State is the only State where over-drafts have not been registered;

(c) whether Jammu and Kashmir Government feels that sufficient funds have not been allotted to the State during the last financial year 1981-82;

(d) whether in view of the States complaint, Government have agreed to provide more funds to the State during the next financial year; and

(e) if so, to what extent?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) No, Sir.

(b) Jammu and Kashmir does not bank with Reserve Bank of India and hence the question of their registering any overdraft does not arise.

(c) No, Sir. The Annual Plan outlay for 1981-82 was raised from Rs. 160 crores to Rs. 165 crores to meet the essential requirements of few on-going projects.

(d) and (e). Do not arise.

News item captioned "Crime thrives as protection"

3759. SHRI SHEO SHARAN VERMA:

SHRI BAPUSAHEB PARULEKAR:

DR. A. U. AZMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "Crime thrives on protection" and 'Drive to trace proclaimed offenders' appearing in the Times of India of 5 and 10 February, 1982 highlighting (i) meeting with senior officers to protest against protection to notorious criminals and involving innocent persons in their places; (ii) payment of Rs. 5 lakh per month for the protection of underworld bosses; (iii) failure to arrest 3500 proclaimed offenders by the police; (iv) dressing down of a sub-inspector by a senior police officer on the hauling and catching of a notorious charas dealer in July, 1980; (v) stricter control over police officers specially those posted in important field;

(b) if so, the reaction of Government thereto; and

(c) the action taken, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): (a) Yes, Sir.

(b) and (c). The Delhi Administration is looking into the matter contained in the Press report.

Faquir Chand Committee report on E.P.F.

3760. SHRI RAJESH KUMAR SINGH: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the recommendations made by Faquir Chand Committee, set up by Government in 1979 have not been implemented so far in

the case of PF employees though the recommendations beneficial to the officers have been implemented; and

(b) if so, the reasons for delay in the implementation of the recommendations pertaining to the P.F. employees and the steps contemplated by Government to implement the recommendation giving them benefits from the date as in the case of officers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) and (b). There are altogether 131 recommendations in the Faquir Chand Committee report. Of these, decision has been taken in respect of 74 recommendations including the following major ones:—

Payment of Bonus:

It has been decided to pay Productivity Linked Bonus to the employees of the organisation and a scheme is being drawn up. In the meantime the employees have been paid ad hoc bonus for the year 1979-80 and 1980-81 for 15 days and 10 days respectively.

Encashment of leave:

The employees have been allowed to encash earned leave upto a maximum of 1 month at a time in a period of two years.

Washing allowance:

Rate of washing allowance has been enhanced from Rs. 3/- to Rs. 6/- p.m.

House Rent Allowance:

It has been decided to pay House Rent Allowance to employees in Hyderabad at the same rate as applicable to other 'A' class cities.

Special pay to Upper Division Clerks:

It has also been decided to grant special pay of Rs. 35/- p.m. to 10 per cent of the Upper Division Clerks working in the Regional Offices.

Besides, a large number of recommendations of administrative nature have

been approved. The other recommendations with financial implications relating mainly to revision of scales of pay are under examination in consultation with the Ministry of Finance.

Migration of people from Eastern U.P.

3761. DR. A. U. AZMI:

SHRI RAJNATH SONKAR SHASTRI:

Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that large number of people from Eastern Uttar Pradesh have migrated to Delhi and other metropolitan cities in search of employment;

(b) if so, whether Government are not giving serious consideration to locate some bigger size industries there in the public sector to help check the rise in population in big cities; and

(c) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) Yes, Sir. It is a general phenomenon that the labourers migrate during lean period from rural areas to the cities in search of employment.

(b) and (c). The Ministry of Industry have no proposal at present to set up any new Public Sector Undertaking under the Department of Heavy Industry in Eastern Uttar Pradesh during the VIth Plan, 1980-85. Location of Public Sector Undertakings is decided by the Government on techno-economic consideration.

Requirement of cement for West Bengal

3762. SHRI MUKUNDA MANDAL: Will the Minister of INDUSTRY be pleased to state:

(a) the minimum requirement of cement for West Bengal per quarter;

(b) the allocation and actual supply of cement per quarter since 1980;